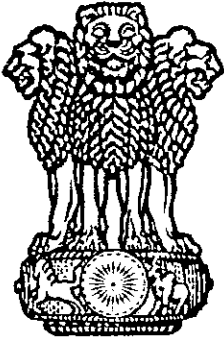


The

Kolkata **Gazette**
सत्यमेव जयते

Extraordinary
Published by Authority

CAITRA 21]

FRIDAY, APRIL 11, 2014

[SAKA 1936

PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 711-L.—11th April, 2014.—The following Act of the West Bengal Legislature, having been assented by the Governor, is hereby published for general information.—

West Bengal Act VII of 2014

**THE HOWRAH MUNICIPAL CORPORATION
(AMENDMENT) ACT, 2014.**

[*Passed by the West Bengal Legislature.*]

[Assent of the Governor was first published in the *Kolkata Gazette, Extraordinary*, of the 11th April, 2014.]

An Act to amend the Howrah Municipal Corporation Act, 1980.

WHEREAS it is expedient to amend the *Howrah Municipal Corporation Act, 1980*, for the purposes and in the manner hereinafter appearing;

West Ben. Act
LVIII of 1980.

It is hereby enacted in the Sixty-fifth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the Howrah Municipal Corporation (Amendment) Act, 2014.

(2) It shall be deemed to have come into force on and from 17th January, 2014.

*The Howrah Municipal Corporation
(Amendment) Act, 2014.
(Sections 2-4.)*

Amendment of
section 6 of the
West Ben. Act
LVIII
of 1980.

2. In sub-section (1) of section 6 of the Howrah Municipal Corporation Act, 1980 (hereinafter referred to as the principal Act), for the words “not exceeding five”, the words “not exceeding ten” shall be substituted.

Amendment of
section 11.

3. In sub-section (1) of section 11 of the principal Act,—

(i) for the words “five boroughs”, the words “at least seven boroughs” shall be substituted; and

(ii) for the words “ten contiguous wards”, the words “at least seven contiguous wards” shall be substituted.

Repeal and
saving.

4. (1) The Howrah Municipal Corporation (Amendment) Ordinance, 2014, is hereby repealed.

West Ben. Ord. I
of 2014.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been validly done or taken under the principal Act as amended by this Act.

By order of the Governor,

MALAY MARUT BANERJEE,
Secy. to the Govt. of West Bengal,
Law Department.